

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA
UNSTARRED QUESTION NO. 1490
TO BE ANSWERED ON 28th July, 2023

CIVIL AREAS IN CANTONMENT LIMITS

1490. SHRIMATI ANGADI MANGAL SURESH:

Will the Minister of DEFENCE be pleased to state:

- (a) whether any measure(s) are being contemplated by the Government to either abolish or excision the civil areas in Cantonment limits (both within and outside) to the adjoining Municipal Corporations;
- (b) if so, the details thereof;
- (c) whether any circular(s) have been issued to the State/UT Governments in this regard wherein the Cantonment Boards exist;
- (d) if so, the details thereof along with the number of State/UT Governments that have acted/ responded in this regard; and
- (e) whether the Government has forwarded the communication to the Chief Secretary of Karnataka and if so, the details thereof along with its present status?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) to (e): In order to bring uniformity in municipal laws governing civil areas of Cantonments and adjoining State Municipal areas, it has been decided to consider to excise civil areas of certain cantonments and merge them with neighboring municipalities. Accordingly, broad modalities for proposed excision have been shared with concerned State Governments for their comments on 23.05.2022 (in case of Karnataka on 13.06.2022). These modalities broadly cover transfer/retention of assets and liabilities, Cantonment Board employees, pensioners and other issues. So far, 02 State Governments viz. Telangana and Jharkhand have conveyed no objection to the proposal.
